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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 20 /2015-2020
New Delhi, Dated: 26 September, 2019

Subject: Amendment in import policy electronic cigarettes.

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby incorporates the following import policy for import of electronic – cigarettes under HS Code: 8543 and under Para 13 of General Notes regarding Import Policy and as policy condition No. 6 of Chapter 85 of ITC (HS), 2017, Schedule – I (Import Policy:

"Import of electronic cigarettes (e – cigarettes) or any parts or components thereof such as refill pods, atomisers, cartridges etc, including all forms of Electronic Nicotine Delivery Systems, Heat Not Burn Products, e – Hookah and the like devices by whatever name and shape, size or form it may have, but does not include any product licenced under the Drugs and Cosmetics Act, 1940, under HS Code: 8543 is Prohibited in accordance with the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Exports, Transport, Sale, Distribution, Storage and Advertisement) Ordinance, 2019.

Effect of the Notification: Import of electronic cigarettes and parts or components thereof is prohibited.

(Alok Vardhan Chaturvedi)
Director General of Foreign Trade&
Ex- officio Secretary to the Government of India

(F.No. Mon – 6872/AM01/PC-2 (A)– P-12364)

Note: The principal notification No. 36/2015-2020, dated the 17th January, 2017 was published in the Gazette of India, Extraordinary vide number S.O. 172 (E), dated the 17th January, 2017.